

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3623/2001

(From the judgment and final order dated 12/05/2005 in CRLA No. 699/1996
of the HIGH COURT OF M.P. BENCH AT INDORE)

STATE OF M.P.

Petitioner(s)

VERSUS

BADRI YADAV & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and permission to place addl. documents
on record and exemption from filing O.T. and office report))

Date: 19/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Ms. Vibha Datta Makhija, Adv.

For Respondent(s)

Mr. R.D. Upadhyay, Adv.

Mr. Awadhesh Kr. Singh, Adv.

Mr. Syed Ali Ahmad, Adv.

Mr. Syed Tanweer Ahmad, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. R.D. Upadhyay, learned counsel for the respondents states that in view of the order

dated 17.2.2005 he has made several attempts to contact the respondent but he has not succeeded. In

view of that statement issue bailable warrants in an amount of Rs.20,000/- (Rupees Twenty Thousand

only) each requiring appearance of accused respondents before this Court on a date to be appointed by

the Office. The bail bonds shall be furnished to the satisfaction of the Chief Judicial Magistrate,

Ujjain.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master